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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**  
+ W.P.(C) 7608/2019  
GREAT LEGALISATION MOVEMENT INDIA TRUST

.....Petitioner

Through: Mr. J. Sai Deepak, Mr. R. Abhishek  
and Mr. Avinash Sharma, Advocates.

versus

UNION OF INDIA AND ORS. ....Respondents

Through: Mr. Dev P. Bhardwaj, CGSC for UOI  
with Mr. Ujjwal Chaudhary,  
Advocate.

**CORAM:**

**HON'BLE MS. JUSTICE REKHA PALLI**

**HON'BLE MR. JUSTICE SAURABH BANERJEE**

**ORDER**

**28.11.2024**

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1. The petitioner, who claims to be a trust registered under the Indian Trusts Act, 1882 in Karnataka has approached this Court seeking the following reliefs:

*“(a) Declare Sections 8(b), 8(c), first proviso to section 8, 9, 10, 12, 14, 20, 21, 22, 23, 24, 25, 27-31a, 37, 38, 40, 44, 46, 47, 48, 54, 60 of the Narcotic Drugs and Psychotropic Substances Act, 1985 read with Entry 13 of the Schedule, and Rules 52a, 53, 58, 60 of the Narcotic Drugs and Psychotropic Substances Rules, 1985 read with Entry 1 (2) of Schedule I (hereinafter referred to as “the Impugned Provisions”) ultra vires Articles 14, 19, 21, 25 and 29 of the I Constitution;*

*(b) Direct the Respondents to frame appropriate Rules to permit and regulate various uses of Cannabis, including medicinal and industrial.”*



2. Learned counsel for the petitioner submits that the petitioner has been compelled to approach this Court as the respondent/Union of India has not responded to its repeated representations for permitting the use of Cannabis for medicinal and industrial purposes in a regulated manner which action is contrary to the stand being taken in various international forums by the respondent itself.
3. We have put to learned counsel for the petitioner as to whether any such representation has been made by the petitioner in this regard to the respondent before filing the present petition. He prays for time to obtain instructions.
4. On the next date, learned counsel for the appellant will also be ready with the instructions as to why the present petition should not be disposed of by directing the respondents to treat the same as a representation and pass a reasoned and speaking order thereon.
5. List on 19.12.2024.

**REKHA PALLI, J**

**SAURABH BANERJEE, J**

**NOVEMBER 28, 2024/uk**